है, कैसा है। मैं नहीं चाहता हूँ कि उसका कोई डिफोंट इन्टरप्रेटेशन किया जाए।

Papers Laid

श्री स॰ मो॰ बनर्जी: दस हजार ग्रीर पांच हजार रुपये लिये हैं या नहीं लिये हैं।

ग्रध्यक्ष महोदय: कौन मानना है लिये हैं। मुभे देखना पड़ेगा। ग्राप बहुत दूर तक पहुंचते हैं, मुभे जरा देखना पड़ता है काफी कुछ।

श्री स॰ श्रो॰ बनर्जी ः श्री जार्ज फरनेन्डीज को बदनाम.....

MR. SPEAKER: He is a member who is very vigilant. इस वास्ते मुफे थोड़ा समक कर बात करनी दड़ती है। लिमये साहब के बाद श्री फरनेन्डीज ग्राते हैं। मैंने थोड़ा सा देखा था। जल्दी मैंने देखा था। नुको तसल्ली नहीं हुई। इसलिए मैंने कहा कि ग्रच्छी तरह मैं देख लूं।

SHRI JYOTIRMOY BASU (Diamond Harbour): You are an impartial person. Do not allow anybody to take advantage of it.

द्याच्यक्ष महोदय: 55 करोड़ वालाट्रांम्बं वालार्मेने मान लिया था। यहां मुफ्ते क्या फिक्रहं।

He was very kind in inviting my attention to it.

12.32 hrs.

PAPERS LAID ON THE TABLE

Statement re: reasons for delay in action on Tariff Commission report

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): I beg to lay on the Table a statement showing reasons for delay in action taken on the Tariff Commission's report on the price structure of rayon tyre yarn/cod/[abric. [Placed in Library. See No. LT—1650/69]

Report on communal disturbances in Gorakhpur

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K S. RAMASWAMY): On behalf of Shri Y. B. Chavan: I beg to lay on the Table a copy of the report of the Commission of Inquiry on Communal Disturbances in Jainpur and Suchetpur (District Gorakhpur-U.P.) (September 24-25, 1967). [Placed in Library. See No. LT—1651/69]

Notifications re : All India Services Act

SHRI K. S. RAMASWAMY: On behalf of Shri Vidya Charan Shukla: I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) The Indian Police Secrvice (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1743 in Gazette of India, dated the 26th July, 1969.
- (2) The Indian Administrative Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1744 in Gazette of India, dated the 26th July, 1969.
- (3) G.S.R. 1745, published in Gazette of India, dated the 26th July, 1969 cancelling Notifications Nos. G.S.R. 1444 and G.S.R. 1445 published in Gazette of India, dated the 21st June, 1969.
- (4) The All India Services (Death-cum-Retirment Benefits) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1747 in Gazette of India, dated the 26th July, 1969.
- (5) The Eighth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1748 in Gazette of India, dated the 26th July, 1969.
- (6) The Indian Police Service (Fixation of Cadre Strengh) Fourth Amendment Regulations, 1969, published in Notification No. G.S.R. 1804 in Gazette of India, dated the 2nd August, 1969.